

Sl. No.	State/UT	No. of Distt.	Name of Districts
23.	Meghalaya	3	West Garo Hills, South Garo Hills, East Ghasi Hills
24.	Mizoram	3	Lunglei, Saiha, Aizawl
25.	Nagaland	3	Mon, Tuensang, Kohima
26.	Odisha	9	Koraput, Gajapati, Mayurbhanj, Sundargarh, Kalahandi, Bhadrak, Puri, Cuttack, Bargarh,
27.	Puducherry	1	Karaikal
28.	Punjab	6	Patiala, Faridkot, Gurdaspur, Mansa, Jalandhar, Hoshiarpur
29.	Rajasthan	10	Bhilwara, Jodhpur, Banswara, Udaipur, Jhalawar, Dungarpur, Bikaner, Jaipur, Barmer, Ganganagar
30.	Sikkim	2	North, East
31.	Tamil Nadu	9	Salem, Tiruvannamalai, Cudalore, Ramanathapuram, Madurai, Tiruchirappalli, Coimbatore, Chennai, Kanniyakumari
32.	Tripura	2	West Tripura , Dhalai
33.	Uttar Pradesh	22	Shrawasti , Bahraich, Maharajganj, Lalitpur, Agra, Sonbhadra, Sitapur, Mirzapur, Chandauli, Deoria, Chatrapati Shahuji Majaraj Nagar, Mahoba, Pilibhit, Rae Bareli, Banda, Farrukhabad, Bulandshahar, Saharanpur, Jalaun, Bijnor, Lucknow, Chirakoot.
34.	Uttarakhand	4	Hardwar, Uttarkashi, Chamoli, Nainital
35.	West Bengal	6	Maldah , Purulia, Nadia, Koch Bihar, Jalpaiguri, Kolkata

Gender sensitive text books

2078. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has decided to set up a panel to make school text books gender sensitive;
- (b) if so, the details thereof along with its composition and terms of reference;
- (c) the time by which the panel is likely to submit its recommendations; and
- (d) the steps taken by Government to include a chapter in the school text books on gender and body sensitization?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Powers of civil court for National Commission for women

2079. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has decided to grant powers of a civil court to the National Commission for Women, if so, the details thereof; and
- (b) the time by which a legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Under Section 10(4) of National Commission for Women Act, 1990, the National Commission for Women has all the powers of a civil court trying a suit while investigating or examining all matters relating to the safeguards provided for women under the Constitution and other laws and while looking into complaints and take *suo moto* notice of matters relating to deprivation of women's rights and in particular in respect of the following matters, namely:-

- (i) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (ii) requiring the discovery and production of any document;
- (iii) receiving evidence on affidavits;
- (iv) requisitioning any public record or copy thereof from any court or office;
- (v) issuing commissions for the examination of witnesses and documents; and
- (vi) any other matter which may be prescribed.